

Deputy Commissioner, Bilaspur. The local people are also being by-passed in the matter of employment as also in the extension of rehabilitation benefits to the oustees, who are bent upon launching an agitation to get their genuine demands fulfilled.

I, therefore, request the Minister for Industry to intervene immediately to ensure proper relief to the oustees for rehabilitation and also to ensure the local people a due share in recruitment and other related matters like transportation work and the opening of sale agencies for cement produced in the factory within the district.

(v) Need for measures to improve economic condition of weavers

श्री हरिकेश बहादुर (गोरखपुर) : सूत के मूल्यों में अचानक वृद्धि हो जाने के कारण हथकरघा उद्योग के समक्ष भीषण संकट उत्पन्न हो गया है। कुछ व्यापारी इस परिस्थिति का लाभ उठाकर जमाखोरी और मुनाफाखोरी भी आरम्भ कर दिये हैं। इस परिस्थिति को सुधारने में सरकार विफल सिद्ध हुई है। काला बाजारी को रोकने के लिए सरकार को शीघ्र आवश्यक वस्तु अधिनियम के अंतर्गत कार्यवाही करनी चाहिये अन्यथा बुनकरों के समक्ष भुखमरी का संकट उत्पन्न हो जायेगा। आर्थिक संकट के कारण लगभग 25 प्रतिशत बुनकर परिवार पहले से ही कुपोषण के शिकार हो गये हैं। बुनकरों की स्थिति को ठीक करने के लिए यह आवश्यक हो गया है कि सूत और कैमिकल्स को सस्ते मूल्य पर उपलब्ध कराया जाय तथा हथकरघा उद्योग से संबंधित विभिन्न विभागों में बुनकरों के परिवार के शिक्षित नवयुवकों को रोजगार प्रदान किया जाए। इसके साथ ही यह भी सुनिश्चित किया जाना आवश्यक है कि पावरलूम के विस्तार से हैंडलूम उद्योग को क्षति न पहुंचने पाये। सूत की समस्या को दूर करने के लिए क्षेत्रीय स्पीनिंग मिल्स के द्वारा क्षेत्रीय मांगों को पहले पूरा करने की व्यवस्था सरकार को करनी चाहिये। बुनकरों द्वारा तैयार किये गये कपड़ों के निर्यात की व्यवस्था करने से बुनकरों की आर्थिक स्थिति में पर्याप्त सुधार हो सकता है।

(vi) Need to fill-up vacant posts of judges in the Calcutta High Court promptly

SHRIMATI GEETA MUKHERJEE (Panskura) : One third of the posts of the Calcutta High Court judges are vacant for quite some time. It is causing serious difficulties in disposing of the large number of cases pending before the Calcutta High Court.

The Minister for Law of the West Bengal Government has sent repeated requests to the Central Minister of Law, Justice and Company Affairs for filling up the said posts.

Despite that no action has so far been taken by the Ministry concerned for appointing the judges.

I request the Minister of Law, Justice and Company Affairs to take prompt steps so that these posts may be filled up without delay.

(vii) Need for rehabilitating and financially assisting displaced families of villages in Kolhapur Taluk in Mehboobnagar (A.P.)

SHRI ANANTHA RAMULU MALLU (Nagarkurnool) : I draw your attention to the sad plight of thousands of families in 20 villages of Kollapur Taluk in Mehboobnagar District of Andhra Pradesh who were uprooted and displaced following the decision of the authorities to start work on Sri Sailem Project. The Project will go a long way in changing the economic condition of the State and has been started keeping in view the larger interest of the State. While emphasising the importance of the project, one cannot afford to ignore the difficulties of the people who had to vacate their houses and hundreds of acres of cultivable land to facilitate the completion of the project. This was also the stipulation of the Government that the persons affected as a result of the initiation of the project will be suitably compensated and all efforts would be made to find alternative sites for their accommodation and alternative sources for their livelihood. In fact, steps were expeditiously taken to release sufficient funds for acquiring land

for laying of internal roads, approach-roads and electrification of the villages and also for providing drinking water. But unfortunately, most of this money is still lying unutilised at district level. I need not emphasise the misery which the people, without houses and any ostensible sources of income consequent upon acquisition of their properties by the Government, have to face.

I would like to inform you that half-hearted effort was made to put up a colony for them but even this scheme is incomplete. 400 families are yet to be paid financial help to rehabilitate them.

15 hrs.

(viii) Need to set up a gas-based fertiliser plant in Gujarat

SHRI R.P. GAEKWAD (Baroda) : The Gujarat State Fertilizers Company has urged the Government of India to consider its application for the grant of a letter of intent for setting up a gas-based fertilizer plant. The plant has a capacity of 1,350 tonnes of Ammonia and 1,800 tonnes of Urea. It is expected to cost Rs. 100 crores less than a new plant to be set up from the grass roots due to the availability of infra-structural facilities and early completion by one year. The project will save about Rs. 100 crores of foreign exchange every year by way of reduction in imports of fertilizers. Moreover, it will cause fuller utilisation of the Bombay High gas. The availability of natural gas from Bombay High would be far more than anticipated and, therefore, the State can

easily accommodate one more gas-based Fertilizer plant. I, therefore, urge upon the Centre to reconsider the application of GPFC a joint sector enterprise, for a gas-based fertilizer plant.

15.02 hrs.

SUPPLEMENTARY DEMAND* FOR GRANT (RAILWAYS), 1983-84

MR. CHAIRMAN : We will now take up discussion and voting on the Supplementary Demand for Grant in respect of the Budget (Railways) for 1983-84.

Hon. Members who have given notice of cut motions and want to move them may do so now.

Motion moved :

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 1984, in respect of the head of Demand entered in the second column thereof—

Demand No. 16."

Supplementary Demand for Grant (Railways) for 1983-84 submitted to the Vote of the Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant submitted to the Vote of the House
1	2	3
16	Assets - Acquisition, Construction and Replacement ; Other Expenditure	Rs. 5,00,000

*Moved with the recommendation of the President.